

ITEM NO.8

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 1246/2022

STATE OF U.P.

Appellant(s)

VERSUS

JAWAHAR & ANR.

Respondent(s)

Date : 28-01-2025 This appeal was called on for hearing today.

For Appellant(s) :

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Ld. counsel for respondent Nos.1 and 2 has been designated as Senior Advocate. Service of alternative arrangement notice is complete. Ld. Advocate, Mr. Anubhav Lamba, appearing on behalf of Mr. Pulkit Agarwal, Advocate-on-record has entered appearance for respondent No.2. As sought, a week's time is granted to file fresh vakalatnama. Ld. counsel for respondent No.2 has submitted that respondent No.1 has expired. Let appropriate steps be taken by Ld. Counsel for the appellant with regard to deceased respondent No.1 within four weeks.

contd....

Photocopy of original records of High Court and Trial Court have been received. Soft copies of the records be provided to Ld. counsel for the appellant in light of Circular F.no.01/Judl./2025, dated 10.01.2025.

List again on 28.2.2025.

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SUJATA SINGH
Registrar